

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00277/2019

Chandigarh, this the 19th day of March, 2019

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Ankit son of Krishan, aged 24 years, resident of village Naya Bass, PO Khungru, Tehsil Gannaur, District Sonepat- 131101 (Group C)
....**Applicant**

(Present: Mr. R.S. Dhull, Advocate)

Versus

1. Union Territory Chandigarh, Department of Police through its Inspector General of Police, Union Territory of Chandigarh Secretariat, Sector 9, Chandigarh – 160009.
2. Director General of Police, Chandigarh, Chandigarh Police Headquarters, Sector 9, Chandigarh – 160009.
3. Inspector General of Police, Chandigarh, Chandigarh Police, Headquarters, Sector 9, Chandigarh – 160009.

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Respondents

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. After arguing for some time, learned counsel prays that he may be allowed to withdraw the O.A., enabling the applicant to approach the respondents, at the first instance, for ventilation of his grievance and with liberty to file it afresh, if necessity arises.
2. Ordered accordingly.

**(P. GOPINATH)
MEMBER (A)**

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**(SANJEEV KAUSHIK)
MEMBER (J)**
Dated: 19.03.2019